

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 334 OF 2018 & IA NO. 1486 OF 2018

Dated : 11th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

Uttar Pradesh Sugar Mills Co-Gen Association Appellant(s)

Vs.

**Uttar Pradesh Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Adishree Chakraborty

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava
Ms. Harshita Sinha for R-2

ORDER

At the request of the learned counsel appearing for the Respondent No.2, another two weeks' time is extended for the compliance of our order dated 19.11.2018 to file the reply on or before 28.01.2019 after duly serving copy on the other side. The learned counsel appearing for the Appellant is directed to serve appeal papers during the course of the day to the other side. The learned counsel appearing for the Respondent No.1 submitted that they do not propose to file the reply and requests for four weeks' time to file written submissions. Accordingly, the learned counsel appearing for the Respondent No.1 is permitted to file written submissions within four weeks' time i.e. on or before 11.02.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time on or before 05.03.2019 after duly serving copy on the other side.

List the matter on **11.03.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member